

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) Nos.11360-11365/2019

(Arising out of impugned final judgment and order dated 14-02-2019 in CRLA Nos.3721/2008, 3560/2008, 3770/2008, 3790/2008, 3837/2008 and CRLR No. 1964/2008 passed by the High Court of Judicature at Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

URMILA DEVI ETC. ETC.

Respondent(s)

(IA No. 182128/2019 - EXEMPTION FROM FILING O.T.)

Date : 11-04-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Sharan Dev Singh Thakur, Adv.
Mr. Vikas Bansal, Adv.
Mr. Vishnu Shankar Jain, AOR

For Respondent(s)

Mr. Anubhav Kumar, Adv.
Mr. Abhishek Swarup, Adv.
Mr. Chetan Sharma, Adv.
For M/S. Manoj Swarup And Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing official
translation is allowed.

Leave granted.

As all the respondents are represented by an
advocate, it is not necessary to issue notice.

The Registry to call for the record of the Trial Court and to supply soft copies of the record to the learned counsel appearing for the parties.

Considering the fact that the incident is of the year 2006, list the appeals on 13th September, 2023.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER